

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application No. 1066

FIR No. 93/2020

PS Punjabi Bagh

U/s 376/323/506 IPC

State Vs. Sundeshwar Ram @ Raju

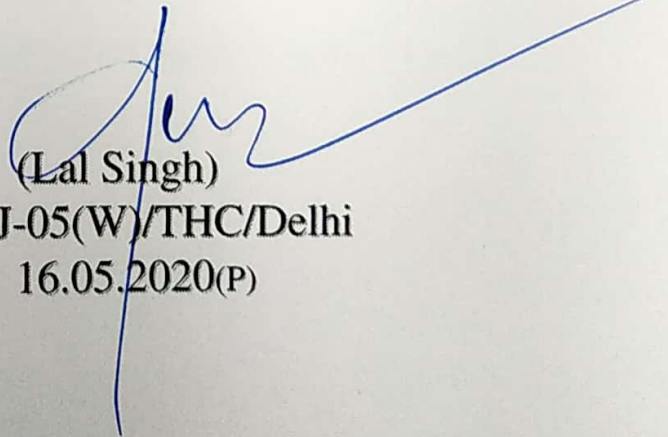
16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh.Ramesh Kumar, Ld. Counsel for the
applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of interim bail.

Issue Notice of the above application to the IO/SHO
concerned, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.



(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

Bail Application No. 1044

FIR No. 199/2020

PS Patel Nagar

U/s 376/506/323/354C IPC

State Vs. Sunil

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Prateek Chauhan, Ld. Counsel for the
applicant/accused.
IO/SI Nisha in person.

The present application u/s 439 Cr.P.C. has been filed by the
applicant/accused for grant of bail.

IO/SI Nisha has filed reply to the above application.

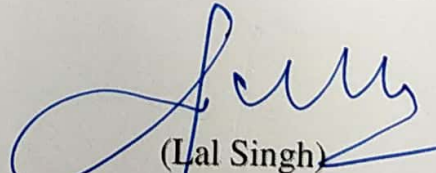
Heard for some time.

At this stage, Id. Counsel for the applicant/accused submits
that he wants to withdraw the present application with liberty to file afresh
application and he may be permitted to withdraw the present application.

In view of the above, the present application is dismissed as
withdrawn with liberty to file afresh.

Application is accordingly disposed of.

Copy of this order be given dasti to Id. Counsel for the
applicant/accused.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

Handwritten notes:
The Registrar
Patel Nagar
9/3/59/12
Adm.

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.**

**Bail Application No.1045
FIR No.613/19
PS Paschim Vihar West
U/s 365/302/392/376/411/201/34
State Vs. Sukhraj Singh**

16.05.2020

Present : Ms. Promila Singh, ld. Addl. PP for the State.
Sh. Vikram Kaul and Ms. Indu Kaul Ld. Counsel for the
applicant/accused.
SI Nagender in person on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

Reply to the above application already filed.

Ld. Counsel for the applicant/accused submits that she
has received copy of the reply to the bail application today itself and
she wants to file objection and seeks some time for the same.

At the request of Ld. Counsel for the applicant/accused,
matter is adjourned for 20.05.2020.

Put up on 20.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05(W)/THC/DELHI.

Bail Application No.1065
FIR No.127/19
PS EWO West
U/s 420/468/467/120B IPC
State Vs. Vinod Kumar Prasad

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.P.S. Sharma, Ld. Counsel for the applicant/accused.
ASI Tahar Singh from EOW in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

ASI Tahar Singh has filed reply to the above application.

Argument partly heard.

Ld. Counsel for the applicant/accused submits that the interim bail to the co-accused was granted on 14.04.2020 and the said order was also modified on 21.04.2020. However, as per the record the interim bail application of the present applicant/accused was dismissed on 27.04.2020.

In view of the above circumstances, the assistance of IO is required.

Issue notice to the IO of the case, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.**

**Bail Application No.596
FIR No.252/17
PS Paschim Vihar West
U/s 419/420/468/471 IPC
State Vs. Poonam Bakshi**

16.05.2020

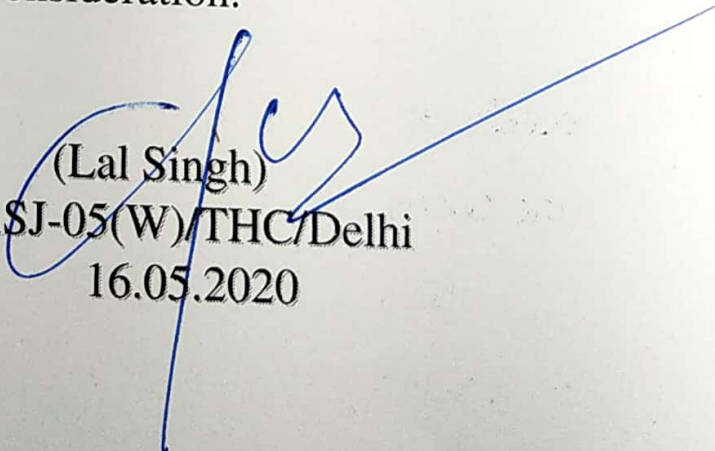
Present : Ms. Promila Singh, ld. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

The present application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

Perusal of file shows that in this case vide order dated 22.02.2020 interim protection was granted to applicant/accused and same has been extended on 06.03.2020 as well as on 06.05.2020.

In view of the above, interim already granted, is extended till next date of hearing i.e. 05.06.2020.

Put up on 05.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 400/2018

PS Kirti Nagar

U/s 392/394/411/34 IPC

State Vs. Sanchit and others

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Saket Kumar, Ld. Counsel for the applicant/accused.
IO/ASI Banay Singh in person.

The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused.

IO has filed reply to the above application.

At the very outset, perusal of the application shows that it is not mentioned in the application as to for which accused, the present application has been filed as in this case, there are two accused persons.

At this stage, Id. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above, the present application is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application u/s 439 Cr.P.C. is disposed of.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

*Saket Kumar
(Adv)*

(Lal Singh)

ASJ-05(W)/THC/Delhi

16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 279/2017

PS Kirti Nagar

U/s 328/342/365/376D/506 IPC

State Vs. Pawan Saini

16.05.2020

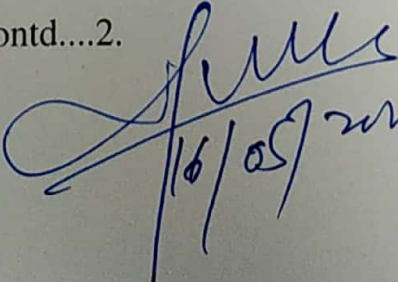
Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Yashpal Bharti, Ld. Counsel for the
applicant/accused.
IO/ASI Asha Singh in person.

The present application u/s 439 Cr.P.C. for grant of interim bail has been filed on behalf of the abovesaid applicant/accused.

IO/ASI Asha Singh has filed reply to the above application.

The present application has been filed by the applicant/accused on the ground of medical condition of the wife of the applicant/accused stating that the wife of the applicant/accused was to be operated on 12.05.2020 as the wife of the applicant/accused is suffering from acute pain in abdomen and on investigation, it was found to be Echogenic Canculus of size 18.9 mm and small fibroids in uterus.

Contd....2.


16/05/2020

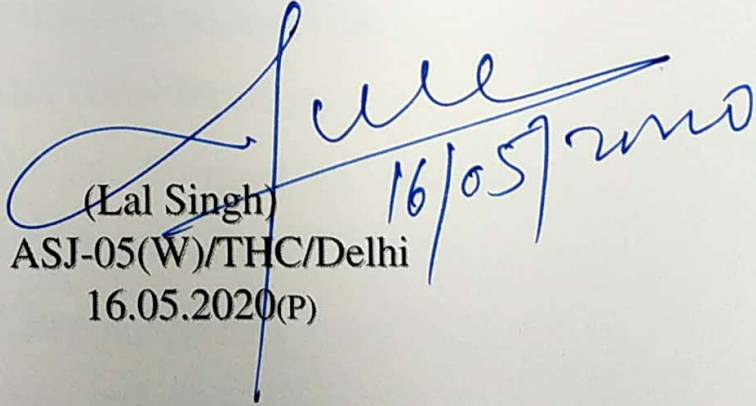
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However, in the reply, IO has specifically mentioned that already on three occasions, interim bail was granted by the Court, but the wife of the applicant/accused was not operated and hence, it is a delaying tactics, which is being used by the applicant/accused. It is also mentioned that the medical documents of the wife of the applicant/accused are not attached with the bail application.

Since, the date of scheduled operation is mentioned as 12.05.2020 and the said date has already been expired and no fresh date of surgery of the wife of the applicant/accused has been disclosed by the Id. Counsel for the applicant/accused and hence, in these circumstances, the present application deserves to be dismissed at this stage.

Accordingly, the present application u/s 439 Cr.P.C. for grant of interim bail is dismissed and the same is disposed of.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 876/2017

PS Ranhola

U/s 302/308/323/148/149/34 IPC

State Vs. Satish @ Deepak Sharma

16.05.2020

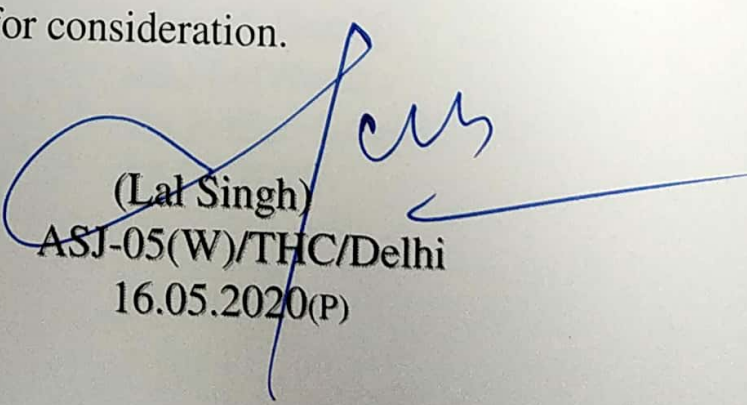
Present : Ms. Promilla, Id. Addl. PP for the State.
Sh.Hemant Gulati, Ld. Counsel for the
applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of interim bail.

IO has not filed reply to the above application.

Issue Notice to the IO of the case to file reply to the
above application on the next date of hearing.

Put up on 18.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 402/2013

PS Ranhola

U/s 307/308/147/148/149/427/506/34 IPC

State Vs. Pramod Rawat & others

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Naveen Gaur, Ld. Counsel for the applicant/accused.
On behalf of the IO, SI Prem Yadav is present.

Matter is listed today for consideration on the application
u/s 439 Cr.P.C., as filed on behalf of the applicant/accused Raghubir
@ Naresh.

SI Prem Yadav seeks one opportunity for filing reply to
the above application.

Reply be filed on 18.05.2020.

Put up on 18.05.2020.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

Bail Application No. 1042

FIR No. 597/2020

PS Nihal Vihar

U/s 392/34 IPC

State Vs. Rajveer

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Ikrant Sharma, Ld. Counsel for the
applicant/accused.
Ct. Surender on behalf of the IO.

Matter is listed today for consideration on the application u/s
439 Cr.P.C., as filed on behalf of the applicant/accused.

Ct. Surender Singh has filed reply on behalf of the IO to the
above application.

Ld. Addl. P.P. submits that in this case, assistance of the IO
is required.

Ld. Counsel for the applicant/accused requested to fix the
matter for 20.05.2020.

Issue notice of the above application to the IO to appear in
person on the next date of hearing.

Put up on 20.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

**Bail Application No. 1041
FIR No. 597/2020
PS Nihal Vihar
U/s 392/34 IPC
State Vs. Umesh**

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Ikrant Sharma, Ld. Counsel for the
applicant/accused.
Ct. Surender on behalf of the IO.

Matter is listed today for consideration on the application u/s
439 Cr.P.C., as filed on behalf of the applicant/accused.

Ct. Surender Singh has filed reply on behalf of the IO to the
above application.

Ld. Addl. P.P. submits that in this case, assistance of the IO
is required.

Ld. Counsel for the applicant/accused requested to fix the
matter for 20.05.2020.

Issue notice of the above application to the IO to appear in
person on the next date of hearing.

Put up on 20.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1043
FIR No. 149/2019
PS Anand Parbat
U/s 354B/354D/506 IPC
State Vs. Aman**

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh.R.Kumar, Proxy Counsel for the applicant/accused.
IO/SI Sangeeta in person.

The present application has been filed on behalf of the applicant/accused u/s 439 Cr.P.C. for grant of bail/interim bail.

Reply to the above application already filed by the IO/SI Sangeeta.

Proxy counsel submits that main counsel is not available today and seeks adjournment.

Put up on 19.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (W)/THC/DELHI.
FIR No.190/19

PS Tilak Nagar

U/s 376D/370/109/506/120B/34 IPC & Section 6/17/21 POCSO Act &
3/4/5/6/7 ITP Act

State Vs. Sandeep Singh @ Sahil

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Arvind Kumar Garg, Ld. Counsel for the
applicant/accused.
IO/SI Ankur in person.

The present application u/s 439 Cr.P.C., has been filed on
behalf of applicant/accused for grant of bail/interim bail.

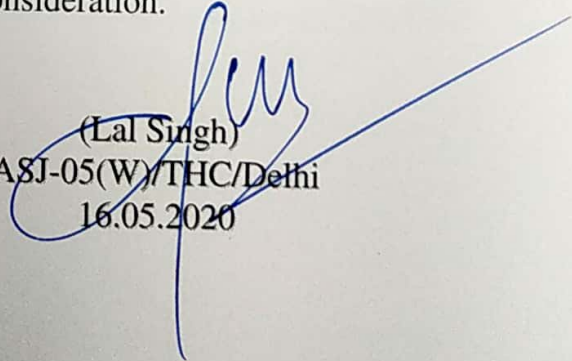
IO has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that the wife
of the applicant/accused is suffering from liver infection and he required
money for treatment and the FD which is fixed in the name of the daughter
of the applicant/accused is not en-cashed due to non availability of
applicant/accused. He also submits that the medical documents of the wife
of applicant/accused may be verified.

Let medical documents of wife of applicant/accused be
verified through IO of the case.

IO is directed to file the report on 21.05.2020.

Put up on 21.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.**

FIR No.259/19

PS Nihal Vihar

U/s 395/397/120B IPC & 25 Arms Act

State Vs. Lalit

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Shivam Sharma, Ld. Counsel for the
applicant/accused.
Ct. Surender Singh in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Ct. Surender Singh has filed reply to the above
application on behalf of IO.

Ld. Counsel for the applicant/accused submits that some
of the other co-accused are already on bail.

Ld. Addl. PP submits that assistance of IO is required
regarding the status of other co-accused as well as specific role of this
applicant/accused.

Issue notice to IO of the case, returnable for 23.05.2020.

Put up on 23.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

FIR No. 265/2017

PS Mundka

U/s 302/396/412/120B IPC

State Vs. Nand Kishore @ Bobby

16.05.2020

Present : Ms. Promilla, ld. Addl. PP for the State.
Sh. Gaurav Singhal, Ld. Counsel for the
applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. has been filed on behalf of
the applicant/accused for grant of interim bail.

Reply has not been filed.

Ld. Counsel for the applicant/accused submits that the medical
documents of the wife of the applicant/accused can also be verified from
N.C.Hospital, 53-54 Sewak Park, Dwarka More, Opposition Metro Pillar 775,
New Delhi-110059 at Dwarka, New Delhi as the doctor also sits there.

Issue Notice to the IO of the case to file reply and verify the
medical documents on the next date of hearing i.e. 18.05.2020.

Copy of this order be also sent to the IO alongwith the Notice.

Copy of this order be given dasti to ld. Counsel for the
applicant/accused.

Put up on 18.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.

FIR No.108/09
PS Mianwali Nagar
U/s 302/34 IPC & 25/27 Arms Act
State Vs. Paramjeet Dalal @ Monu

16.05.2020

Present : Ms. Promila Singh, ld. Addl. PP for the State.
Sh.Jitender Sethi, Ld. Counsel for the applicant/accused.
Ct. Veer Singh in person on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ct. Veer Singh has filed reply to the above application.

At request, put on 19.05.2020 alongwith the connected file bearing FIR No.614/19 PS South Rohini, for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.**

FIR No.614/09

PS South Rohini

U/s 411/34 IPC & Sec. 25/27/54/59 Arms Act

State Vs. Paramjeet Dalal @ Monu

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Jitender Sethi, Ld. Counsel for the applicant/accused.
Ct. Veer Singh in person on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Ct. Veer Singh has filed reply to the above application.

At the very outset, after hearing some time, Ld. Addl. PP
submits that the assistance of IO is required in this case.

Issue notice to IO concerned, returnable for 19.05.2020.

Put up on 19.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.

FIR No.876/17

PS Ranhola

U/s 302/308/323/148/149/34 IPC

State Vs. Satish @ Deepak Sharma

16.05.2020

12:30 P.M.

File taken up again at the request of Sh. Deepak Pahuja,
Official from filing section.

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Deepak Pahuja, in person.

Sh. Deepak Pahuja, official from filing section has filed
e-reply to the application.

The date has already been given as 18.05.2020.

This reply be taken on record and put up on 18.05.2020,
the date already fixed.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (W)/THC/DELHI.

FIR No.643/17

PS Ranhola

U/s 302/120B/34 IPC

State Vs. Sudhir Tyagi & Ors.

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Deepak Sharma, Ld. Counsel for the
applicant/accused.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Sudhir Tyagi for grant of interim bail.

On 11.05.2020 report was called from concerned jail superintendent for today.

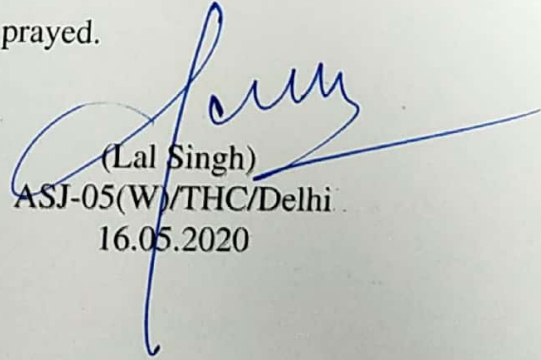
The report has been received from Dy. Superintendent, Central Jail No.1, regarding UTP Sachin Tyagi S/o Mahender Tyagi.

Therefore, it is amply clear that report of another accused has been sent instead of the present applicant/accused.

Therefore, issue notice to concerned jail superintendent, Central Jail Tihar to sent a complete medical report of present applicant/accused namely Sudhir Tyagi, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.

Copy of order be given dasti, as prayed.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 283/2019

PS Patel Nagar

U/s 307/323/324/341/201/34 IPC and 25 Arms Act

State Vs. Vinod @ Sonu @ Ganja

16.05.2020

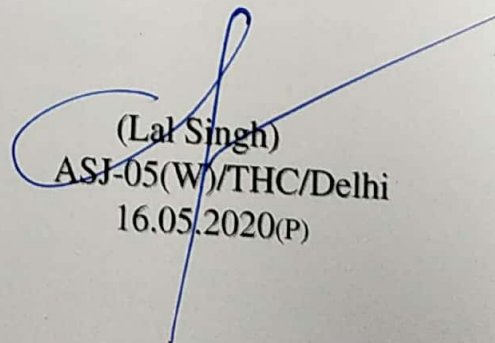
Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused.
Sh. Dinesh Rohilla, Id. Counsel for the complainant.
IO/SI Manoj in person.

The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

IO has filed the reply.

It is already 03:30 PM and many other bail applications are pending and parties submit that arguments in this matter will take time.

Therefore, put up on 21.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(W)/THC/DELHI.

FIR No. 68/18
PS Khyala
U/s 307 IPC
State Vs. Arun Ram

16.05.2020

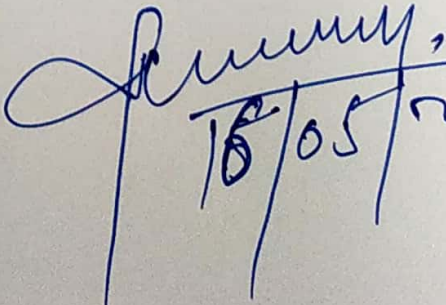
Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Pankaj Kishore Gupta, Ld. Legal Aid Counsel for the
applicant/accused.
SI Chote Lal in person on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail for 45 days.

SI Chote Lal has filed reply to the above application.

At the very outset, Ld. LAC for the applicant/accused
submits that applicant/accused is in custody since 22.06.18 and he is
suffering Hepatitis-B and the medical certificate of illness of the
applicant/accused as given by medical officer, Central Jail is annexed
as annexure-A in the application. He also submits that the certificate
of good conduct of applicant/accused is also annexed as annexure-B
as issued by superintendent central jail. He further submits that the
present case falls in the guidelines of High Power Committee dated
18.04.2020.

Page 1 of 2


16/05/2020

I have considered the above submissions.

In view of the above facts & circumstances, the applicant/accused Arun Ram is admitted on interim bail for a period of 45 days from the date of his release subject to furnishing personal bail bond in the sum of Rs.15,000/- to the satisfaction of concerned jail superintendent.

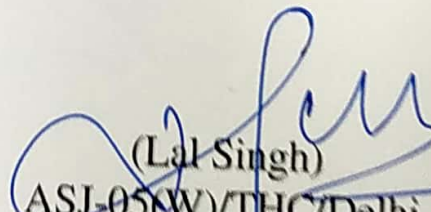
The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti, as prayed to Ld. LAC for the applicant/accused.


(Lal Singh)
ASL-05(W)/THC/Delhi
16.05.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 833/2019
PS Nihal Vihar
U/s 376/506 IPC
State Vs. Krishan Kumar

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Surender Nandal, Ld. Counsel for the
applicant/accused.
IO is absent.

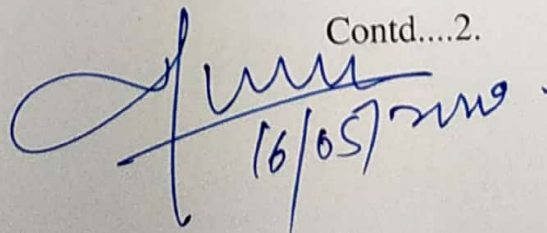
The present application u/s 439 Cr.P.C., has been filed
on behalf of the applicant/accused Krishan Kumar Godara for grant
of interim bail.

Reply to the above application from WSI Manisha
Yadav has been filed. However, IO is absent.

Heard.

Ld. Counsel for the applicant/accused submits that the
applicant/accused has been falsely implicated in this case and he has
nothing to do in this case. He further submits that the
applicant/accused is seeking interim bail on the ground that he is the
only earning member in the family and he has two small children and
the parents of the applicant/accused are old aged parents. He further

Contd....2.

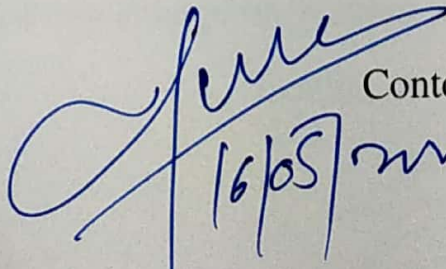

16/05/2020

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submits that family of the applicant/accused is facing difficulty as there is no one to look after the family of the applicant/accused and children of the applicant/accused.

IO in her reply mentioned that on 12.12.2019, the case was registered on the complaint of prosecutrix in which prosecutrix mentioned that 08 months back, she came to know the applicant/accused through facebook and after sometime, they became friends and she met the applicant/accused once or twice as friend and on 11.12.2019, around 07:00 PM, the applicant/accused called her and asked her to reach near Mahavir hospital, Pitam Pura and thereafter, taken her to a godown in Kamruddin Nagar, where they had few drinks over there and thereafter, accused forcefully made sexual relations with her. It is mentioned in the reply that victim had supported the FIR in her statement u/s 164 Cr.P.C. It is also mentioned that accused was arrested in this case on 12.12.2019 and since then, he is in J.C. It is also mentioned that charge-sheet has already been filed in the Court.

Ld. Addl. P.P. submits that the prosecutrix has supported the allegations in her statement u/s 164 Cr.P.C. and there are specific allegations against the applicant/accused. She also submits that the offence is serious in nature.


16/05/2020
Contd....3.

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I have considered the above submissions.

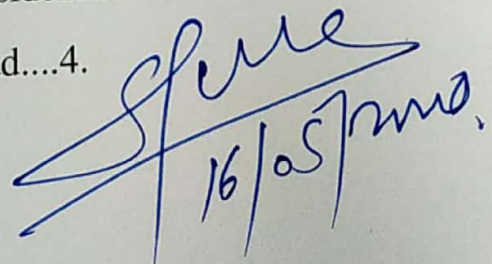
Ld. Counsel for the applicant/accused submits that he is seeking interim bail on the ground that the family members of the applicant/accused are facing hardship as there is no one to look-after his two small children and old parents. Without touching the merit of the case, considering the above submission of ld. Counsel for the applicant/accused, the present application for grant of interim bail is allowed for 15 days only.

Accordingly, the applicant/accused is admitted to interim bail for a period of 15 days w.e.f. 19.05.2020, subject to furnishing Personal bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) with one surety in the like amount to the satisfaction of ld. concerned MM/duty MM.

Further, following conditions are imposed upon the applicant/accused :

- (1) The applicant/accused shall not leave the National Capital Territory region of Delhi, without prior permission of the Court.
- (2) The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.
- (3) The applicant/accused shall not change his residential address

Contd....4.


16/05/2020

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without prior intimation of the Court.


The applicant/accused shall surrender before the concerned Jail Supdt. on 03.06.2020 on or before 04:00 PM.

The Prosecution is at liberty to move an application for cancellation of his interim bail, if the applicant/accused makes any attempt to influence the witnesses or violate the conditions of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

Copy of this order be given dasti to Id. Counsel for the applicant/accused as prayed.

The application for grant of interim bail is accordingly disposed of.


(Lal Singh) 16/05/2020
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

Bail Application No. 453/20
FIR No. 91/2020
PS Tilak Nagar
U/s 376/506 IPC
State Vs. Gurvinder Singh

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Dr. Dharmender Kumar, Ld. Counsel for the
applicant/accused alongwith applicant/accused on
interim bail.
Sh. Kuljeet Singh Sachdeva, Id. Counsel for the
complainant.
IO/SI Ankur in person.

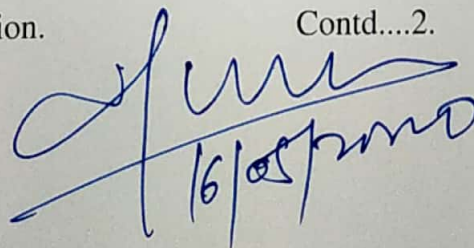
The present matter is listed today for further proceedings.

Ld. Counsel for the applicant/accused submits that in the
instant matter, interim bail u/s 439 Cr.P.C. was initially granted on
19.03.2020 and thereafter, same was extended on 20.04.2020 and
01.05.2020. Vide order dt. 01.05.2020, the interim bail was extended till
today i.e. 16.05.2020 by the Id. ASJ-09 (POCSO), West, THC, Delhi.

Ld. Counsel for the applicant/accused submits that interim
bail already granted may kindly be extended for a period of one month.

Ld. Counsel for the complainant submits that he has just
engaged today by the complainant and he wants to go through the
application and Id. Counsel for the applicant/accused may be directed to
supply the copy of the application.

Contd....2.


16/05/2020

: 2 :

Ld. Counsel for the applicant/accused submits that he will supply the copy of application to the ld. Counsel for the complainant during the course of the day.

Ld. Addl. P.P. submits that there is no urgency shown by the applicant/accused to extend the interim bail.

As per the FIR, there was consensual physical relationship between the applicant/accused and the prosecutrix and applicant/accused promised to marry the complainant/prosecutrix.

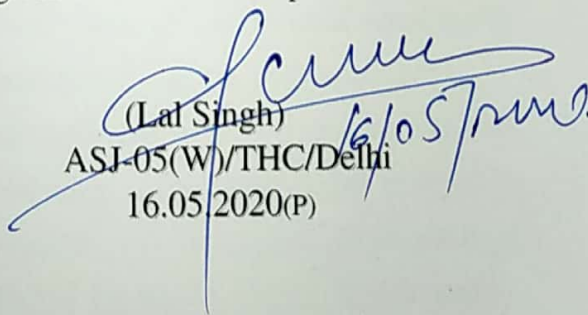
Keeping in view all the above facts & circumstances as well as considering the fact that the interim bail was already extended twice, therefore, interim bail already granted to the applicant/accused on 19.03.2020 is hereby extended till 02.06.2020 on the same terms and conditions and bail bond which already stands accepted earlier, is deemed to be accepted till 02.06.2020.

The applicant/accused Gurvinder Singh shall surrender before the Court on 02.06.2020.

Put up on 02.06.2020.

Copy of this order be sent to the concerned Supdt. Jail.

Copy of this order be given dasti to both the parties.


(Lal Singh)
ASI-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 382/2017

PS Ranhola

U/s 302/34 IPC

State Vs. Netram & others

16.05.2020

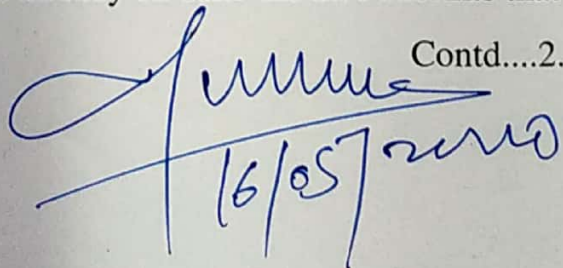
Present : Ms. Promilla, Id. Addl. PP for the State.
Sh.Naveen Gaur, Ld. Counsel for the applicant/accused.
On behalf of the IO, SI Prem Yadav, is present.

The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Raghubir @ Naresh for grant of bail.

However, at the very outset, Id. Counsel for the applicant/accused submits that the present application is for grant of interim bail.

SI Prem Yadav has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that the applicant/accused has no role in this case. He further submits that though the applicant/accused was earlier declared as PO, however, lateron, the applicant/accused himself surrendered before the Court and since then, he is in J.C. He also submits that other co-accused persons in this case are already on bail. He also submits that the wife

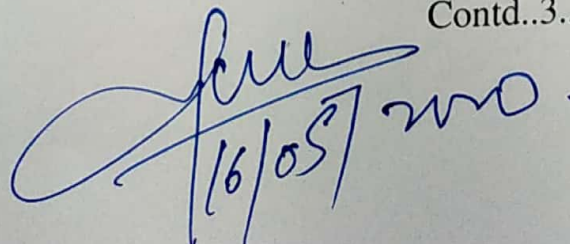

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16/05/2020

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of the applicant/accused is suffering from ailment and she was admitted in the hospital on 08.05.2020 as she is having large collection of puss in the buttock region (Gluteal abscess) accompanied with anemia and bacteremia. He also submits that now the doctor has advised to admit the wife of the applicant/accused on 18.05.2020 for surgery. He further submits that the interim bail may be granted to the applicant/accused so that he may attend his ailing wife during the period of surgery.

SI Prem Yadav in his reply mentioned that applicant/accused Raghubir was declared PO earlier and supplementary charge-sheet regarding PO against the applicant/accused was filed on 27.03.2018. However, lateron, on 27.11.2019, the applicant/accused surrendered before the Court and he was interrogated and arrested in this case. It is also mentioned in the reply of SI Prem Yadav that the applicant/accused filed the present application on the ground of his wife admitted in the hospital on 08.05.2020 for having large collection of Puss in buttock area. It is also mentioned in the reply that during the enquiry, the medical documents of wife of the applicant/accused have been verified from Metro Hospital and it is alleged that the wife of the applicant/accused namely Mukesh was admitted in the hospital on 08.05.2020 and she

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required further hospitalization for 3-4 days and she has to be get re-admitted on 18.05.2020.

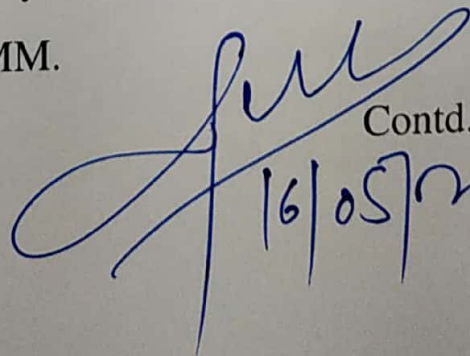
Alongwith the reply, medical documents of the wife of the applicant/accused, as issued by doctor is also annexed and in the said medical documents, it is mentioned that she has to be re-admitted on 18.05.2020.

SI Prem Yadav submits that he has personally verified the medical documents of wife of the applicant/accused from the hospital and he has personally visited the said hospital.

Ld. Addl. P.P. submits that interim bail may be granted only for a short period for the purpose of surgery of the wife of the applicant/accused only.

In view of the above facts & circumstances, without touching the merits of the case, considering the medical condition of the wife of the the applicant/accused, the present application of interim bail deserves to be allowed.

Accordingly, the applicant/accused is admitted to interim bail for the period of 15 days that is w.e.f. 18.05.2020, subject to furnishing Personal bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) with one surety in the like amount, to the satisfaction of ld. concerned MM/ duty MM.


Contd....4.
16/05/2020

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Further, following conditions are imposed upon the applicant/accused :

- (1) The applicant/accused shall not leave the National Capital Territory region of Delhi, without prior permission of the Court.
- (2) The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.
- (3) The applicant/accused shall not change his residential address without prior intimation to the Court.

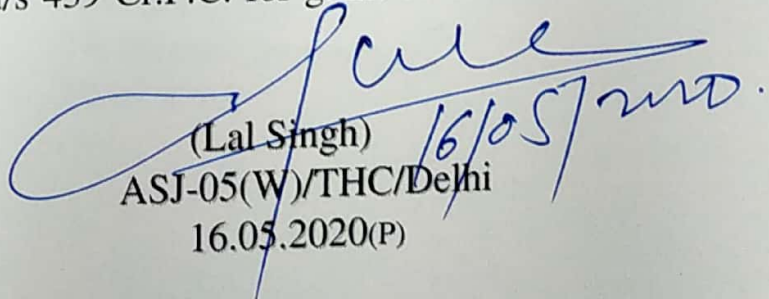
The applicant/accused Raghubir @ Naresh shall surrender before the concerned Jail Supdt. on 02.06.2020 on or before 03:00 PM.

The Prosecution is at liberty to move an application for cancellation of his interim bail, if the applicant/accused makes any attempt to influence the witnesses.

Copy of this order be sent to the concerned Jail Supdt.

Copy of this order be given dasti to Id. Counsel for the applicant/accused as prayed.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 16/05/2020
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**FIR No. 440/2018
PS Ranhola
U/s 304B/498A/34 IPC
State Vs. Pawan**

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh.Hemant Kumar Srivastava, Ld. Counsel for the
applicant/accused.
IO is absent.

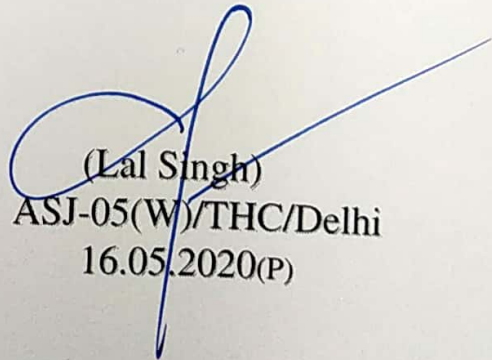
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of bail.

Reply has been filed by the IO.

It is already 03:45 PM and many other bail applications
are also pending.

Therefore, matter is adjourned to 18.05.2020.

Put up on 18.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (W)/THC/DELHI.

FIR No.02/20

PS Kirti Nagar

U/s 341/376(2)/506/323//34 IPC & Sec. 6 POCSO Act

State Vs. Ankush Sharma @ Honey

16.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.S.K. Tiwari, Ld. Counsel for the applicant/accused.
Sh. Bhuwan Jain, Ld. Counsel for complainant alongwith
prosecutrix.
IO/SI Asha Singh in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

IO has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that he is seeking adjournment as today main counsel is not available and requested to list the matter on 20.05.2020.

Ld. Counsel for complainant has opposed the adjournment.

Put up on 20.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**FIR No. 539/2016
PS Rajouri Garden
U/s 302/34 IPC
State Vs. Ravi @ Ronit**

16.05.2020

Present : Ms. Promilla, ld. Addl. PP for the State.
Sh. Nishant Sharma, Ld. Counsel for the
applicant/accused alongwith applicant/accused.
IO is absent.

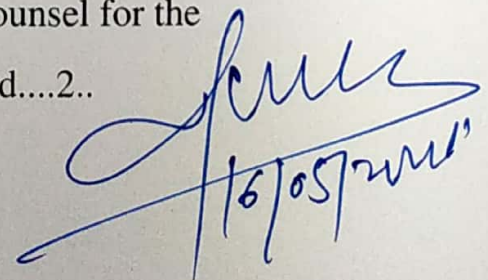
The present application has been filed on behalf of
applicant/accused Ravi @ Ronit for extension of interim bail.

Reply has been filed by SI Vikas Fageria.

At the very outset, ld. counsel for the applicant/accused
submits that on 20.03.2020, the present applicant/accused was
admitted on interim bail. Thereafter, the said interim bail was
extended on 04.04.2020 by ld. ASJ (SFTC-01), West, THC, Delhi.
Copy of order dt. 04.04.2020 is also annexed alongwith the
application and as per which vide order dt. 04.04.2020, the interim
bail of the applicant/accused was extended for six weeks.

Ld. Counsel for the applicant/accused submits that the
said period of six weeks is expiring today. Ld. Counsel for the

Contd....2..



A handwritten signature in blue ink, followed by the date '16/05/2020' written in a similar style.

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applicant/accused submits that the interim bail already granted to the applicant/accused may be extended as the condition of the applicant/accused is still serious as his both hands are fractured and still he is having Plaster in his both hands.

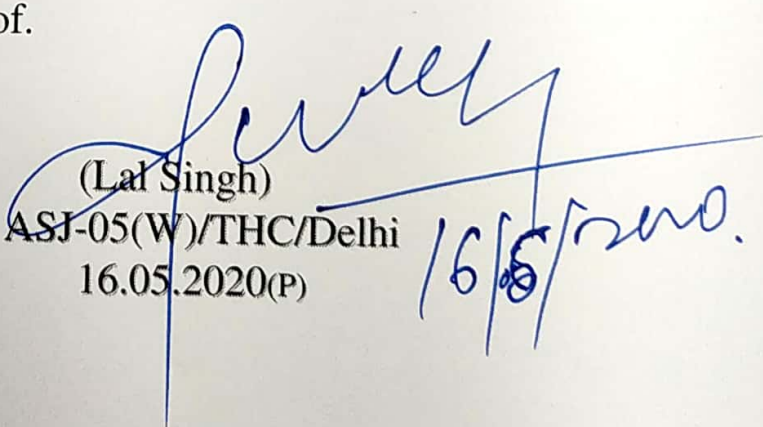
In view of the above facts & circumstances, interim bail already granted on 20.03.2020 is extended till 15.06.2020 on the same terms and conditions for which the bail bond was already accepted.

Applicant/accused is directed to surrender before the concerned Jail Supdt. on 15.06.2020 on or before 03:00 PM.

Copy of this order be sent to the concerned Jail Supdt.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

Accordingly, the present application for grant of extension of interim bail is disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

16/5/2020.

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 1067

FIR No. 85/2020

PS Patel Nagar

U/s 307/186/353/506/34 IPC & 25/27 Arms Act.

State Vs. Gaurav Kakkar

16.05.2020

At 04:15 PM :

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Kunal Kalra, Ld. Counsel for the applicant/accused
through Video conferencing on Cisco Webex.
IO was present in the morning.

The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of bail.

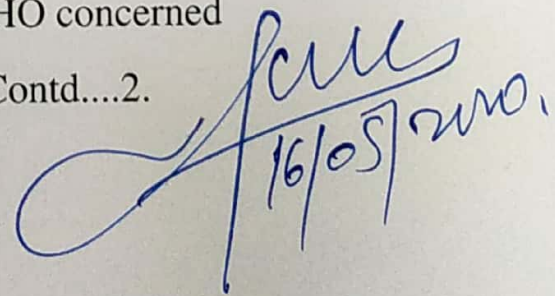
IO has filed reply to the above application.

Ld. Counsel for the applicant/accused that the mother of
the applicant/accused is suffering from serious ailment and the
medical documents of the mother of the applicant/accused is annexed
alongwith the application.

IO has not mentioned regarding the medical status of the
mother of the applicant/accused in his reply.

Let Notice be issued to the IO/SHO concerned

Contd....2.

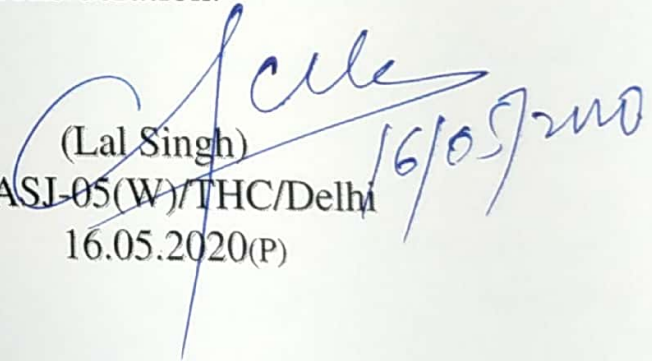

16/05/2020

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for 18.05.2020 to verify the medical documents of the mother of the applicant/accused from the hospital.

Copy of medical documents be also sent to the IO/SHO concerned alongwith the Notice.

Put up on 18.05.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 1513/15

PS Uttam Nagar

U/s 363/307/328/376D/34 IPC & 25 Arms Act and Section 6 of POCSO
Act

State Vs. Adesh Rathi

16.05.2020

Present : Ms. Promilla, ld. Addl. PP for the State.
Sh.Puneet Jaiswal, Ld. Counsel for the
applicant/accused.
IO is absent.

Matter is listed today for consideration on the application u/s
439 Cr.P.C.

Reply through mail is received from Insp. K.K. Mishra, PS
Uttam Nagar.

Heard ld. Counsel for some time through Cisco Webex.

Ld. Counsel for the applicant/accused submits that in this
case, charge u/s 376D and Section 6 POCSO Act are not framed against
the applicant/accused.

Issue Notice to the IO of the case to file fresh reply and to
clarify whether the above Charge are framed against the applicant/accused
or not, on the next date of hearing i.e. 19.05.2020.

Put up on 19.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 336/2019
PS Hari Nagar
U/s 376D/366/342/506/34 IPC
State Vs. Ankush Mehta

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Sh. Kunal Manav, Ld. Counsel for the applicant/accused
through Video conferencing on Cisco Webex.
IO is absent.

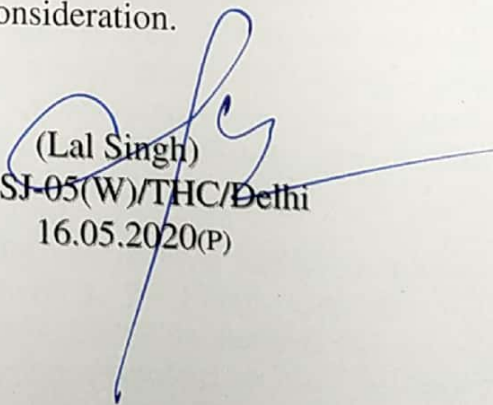
Matter is listed today for consideration on the application
seeking direction to release the applicant/accused on personal bond.

Reply is received.

The voice of the Id.counsel for the applicant/accused was
not audible on Cisco webex and hence, the matter is adjourned to
19.05.2020 at the request of Id. Counsel for the applicant/accused.

Issue Notice to the IO of the case to appear in person on
the next date of hearing.

Put up on 19.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 129/2019

PS Mundka

U/s 363/376 IPC & Section 6 of POCSO Act

State Vs. Amirul Hasan

16.05.2020

Present : Ms. Promilla, Id. Addl. PP for the State.
Ms. Reenu Sharma, Ld. Counsel for the
applicant/accused through Video Conferencing on Cisco
Webex.
IO is absent.

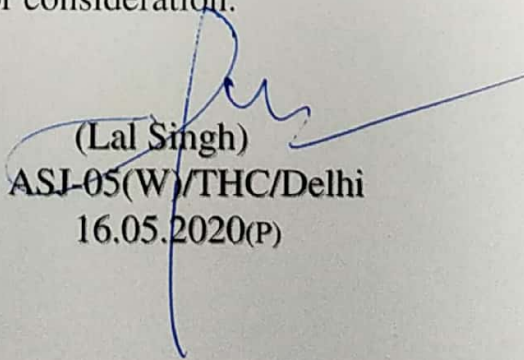
The present application u/s 439 Cr.P.C. has been filed on
behalf of the applicant/accused for grant of bail.

IO has not filed reply.

Despite of best efforts, Id. Counsel for the
applicant/accused could not connect on Cisco Webex. Hence, she is
telephonically requested to put up the matter on 19.05.2020.

Issue Notice to the IO/SHO concerned of the case to file
reply to the above application on the next date of hearing i.e.
19.05.2020.

Put up on 19.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
16.05.2020(P)